

29/7/88

Hon. D.S. Misra - AM
Hon. G.S. Sharma - JM

For orders, see on
order of the date passed
on the separate sheet.

JM

AM

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Admit.

Issue notice to the respon-
dents, who can file reply
within a month. Rejoinder
affidavit, if any, may be filed
within 10 days, thereafter before
the D.R. J.

JM

AM

29.7.88

29/8/88

11/3/91 Hon. Mr. Justice U.G. Srivastava, Jc
Hon. Mr. A.B. Tiwari, Jc

Sri K.C. Sinha for the respondents
says that this application has
become infructuous as the
applicant has been given
appointment. In view of the
statement given by the learned
counsel for the respondents
this application is dismissed
as infructuous.

Am

V.C.